

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

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The Meeting No.19/AM-19 dated 20.12.2018 actually held on 16.01.2019 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. R. A. LAL, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3	Shri S.K.Mohapatra, DDG	DGFT
4	Shri Dinesh Baid, FTDO	DGFT

The agenda for meeting No.19/AM-19 dated 20.12.2018 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 19/84-ALC3/2018 MEETING DATE : 20.12.2018

1	Case No.:6/19/84-ALC3/2018	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
	HQ File :01/84/050/00338/AM19/	RLA File :05/28/095/00061/AM17/	Lic.No/Date:0510400852 19.12.2016	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

2	Case No.:2/11/84-ALC3/2018	Party Name:ESSKAY CORPORATION	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
	HQ File :01/84/050/00170/AM19/	RLA File :03/94/040/00067/AM19/	Lic.No/Date:0310821225 24.05.2018	Defer Date:31.01.2019
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that no as no PH has been granted in this meeting, Committee decided to allow another PH alongwith sample and CAD to explain their case. The case stands deferred for re-listing on 31.01.2019.				

3	Case No.:1/9/84-ALC3/2018	Party Name:S P GARMENTS	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Reject
	HQ File :01/84/050/00155/AM19/	RLA File :04/24/040/00041/AM19/	Lic.No/Date:0410164388 05.06.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 27.11.2018 and final reminder dated 14.12.2018. No reply received from the firm. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

4	Case No.:20/8/84-ALC3/2018	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510406851	Defer

:01/84/050/00137/AM19/	:05/24/040/00161/AM19/	13.06.2018	Date:31.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear for PH before NC alongwith sample and CAD of export product. The case stands deferred for re-listing on 31.01.2019.			

5	Case No.: 25/19/84-ALC3/2018	Party Name:M. GANI & CO.	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
	HQ File :01/84/050/00357/AM19/	RLA File :04/24/040/00067/AM19/	Lic.No/Date:0410164475 11.07.2018	
Decision: considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

6	Case No.: 29/12/84-ALC3/2018	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
	HQ File :01/84/050/00205/AM19/	RLA File :05/23/040/00203/AM19/	Lic.No/Date:0510407359 30.07.2018	Defer Date:31.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear PH before NC to explain their case. The case stands deferred for re-listing on 31.01.2019.				

7	Case No.: 26/19/84-ALC3/2018	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
	HQ File :01/84/050/00358/AM19/	RLA File :03/95/040/00528/AM19/	Lic.No/Date:0310823287 27.08.2018	Defer Date:31.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the manufacturing process, stage-wise wastage, justification for claiming the applied wastage of the product. The case stands deferred for re-listing on 31.01.2019.				

8	Case No.: 18/16/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
	HQ File :01/84/050/00291/AM19/	RLA File :34/24/040/00136/AM19/	Lic.No/Date:3410044460 30.08.2018	Defer Date:31.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that similar case has been referred to DIPP for their comments. The committee decided to wait for the comments. The case stands deferred for re-listing on 31.01.2019.				

9	Case No.: 19/16/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
	HQ File :01/84/050/00292/AM19/	RLA File :34/24/040/00173/AM19/	Lic.No/Date:3410044464 30.08.2018	Defer Date:31.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted				

that similar case has been referred to DIPP for their comments. The committee decided to wait for the comments.
The case stands deferred for re-listing on 31.01.2019.

10	Case No.: 20/16/84-ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
	HQ File :01/84/050/00293/AM19/	RLA File :34/24/040/00165/AM19/	Lic.No/Date:3410044463 30.08.2018	Defer Date:31.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that similar case has been referred to DIPP for their comments. The committee decided to wait for the comments. The case stands deferred for re-listing on 31.01.2019.				

11	Case No.: 13/14/84-ALC3/2018	Party Name:UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
	HQ File :01/84/050/00249/AM19/	RLA File :05/24/040/00335/AM19/	Lic.No/Date:0510407739 10.09.2018	Defer Date:31.01.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP to the firm vide their letter No.7/168/2018-TS dated 14.12.2018 to furnish the following information: i) Manufacturing process indicating stage-wise wastage of all the raw materials (both imported & indigenous) for manufacture of export product. ii) Complete calculation of the requirement of raw materials indicating net content and wastage separately. iii) Production of all the raw materials vis-a-vis consumption of raw materials (both imported & Indigenous) for the last three years duly certified by Chartered Accountant. Reply is not received so far. Accordingly Committee decided to wait for their reply. The case stands deferred to 31.01.2019.				

12	Case No.: 15/14/84-ALC3/2018	Party Name:P & G ENTERPRISES PVT.LTD.	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
	HQ File :01/84/050/00251/AM19/	RLA File :05/24/040/00333/AM19/	Lic.No/Date:0510407737 10.09.2018	Defer Date:31.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that case has been referred to DIPP for their comments. The committee decided to wait for the comments. The case stands deferred for re-listing on 31.01.2019.				

13	Case No.: 14/16/84-ALC3/2018	Party Name:CDI FOOTWEAR PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
	HQ File :01/84/050/00287/AM19/	RLA File :05/23/040/00273/AM19/	Lic.No/Date:0510407938 28.09.2018	Defer Date:31.01.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP to the firm vide their letter No.7/340/2018-TS dated 08.01.2019 to furnish the following information:				

- i) Complete calculation of the requirement of raw material with design/drawing/lay marker etc. for the manufacture of export product and also to indicate equivalent SION fixed in H.B Procedure Vol.II published by DGFT.
- ii) Production of export product vis-a-vis consumption of raw materials (both imported & indigenous) for the last three years duly certified by Chartered Accountant.
- Reply is not received so far. Accordingly Committee decided to wait for their reply. The case stands deferred to 31.01.2019.

14	Case No.:17/16/84-ALC3/2018	Party Name:PARVEEN WOOLLEN & SPINNING MILLS	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
	HQ File :01/84/050/00290/AM19/	RLA File :33/24/040/00006/AM19/	Lic.No/Date:3310030486 10.10.2018	Defer Date:31.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear PH with sample of the imported rags and manufacturing process, stage-wise wastage, justification of wastage for each stage of the product. The case stands deferred for re-listing on 31.01.2019.				

15	Case No.:2/16/84-ALC3/2018	Party Name:HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
	HQ File :01/84/050/00275/AM19/	RLA File :03/94/040/00635/AM19/	Lic.No/Date:0310824392 11.10.2018	
Decision : Committee considered the case as per agenda along with other relevant papers and noted that firm's reply has been received on 29.12.2018 and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

16	Case No.:1/19/84-ALC3/2018	Party Name:LIBAAS PRODUCTS	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
	HQ File :01/84/050/00333/AM19/	RLA File :05/23/040/00304/AM19/	Lic.No/Date:0510408175 23.10.2018	Defer Date:31.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear PH before NC with sample of the export product alongwith CAD. The case stands deferred for re-listing on 31.01.2019.				

17	Case No.:2/19/84-ALC3/2018	Party Name:LIBAAS PRODUCTS	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
	HQ File :01/84/050/00334/AM19/	RLA File :05/23/040/00303/AM19/	Lic.No/Date:0510408176 23.10.2018	Defer Date:31.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear PH before NC with sample of the export product alongwith CAD. The case stands deferred for re-listing on 31.01.2019.				

18	Case No.:30/19/84-ALC3/2018	Party Name:KTEX NONWOVENS PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
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HQ File :01/84/050/00362/AM19/	RLA File :24/24/040/00031/AM19/	Lic.No/Date:2410042547 24.10.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:18/19/84-ALC3/2018	Party Name:G.S. EXPORTS	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
19 HQ File :01/84/050/00350/AM19/	RLA File :33/24/040/00010/AM19/	Lic.No/Date:3310030493 01.11.2018	Defer Date:31.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to clarify how the export product is higher than import product. The case stands deferred for re-listing on 31.01.2019.			

Case No.:9/19/84-ALC3/2018	Party Name:K.K.P.SPINNING MILLS LTD,	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
20 HQ File :01/84/050/00341/AM19/	RLA File :32/24/040/00041/AM19/	Lic.No/Date:3210078744 14.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:12/19/84-ALC3/2018	Party Name:RADNIK EXPORTS	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
21 HQ File :01/84/050/00344/AM19/	RLA File :05/24/040/00453/AM19/	Lic.No/Date:0510408414 15.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:4/19/84-ALC3/2018	Party Name:SYNERGY LIFESTYLES PVT. LTD.	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
22 HQ File :01/84/050/00336/AM19/	RLA File :03/95/040/00822/AM19/	Lic.No/Date:0310825104 19.11.2018	Defer Date:31.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the manufacturing process, type of made up manufactured, calculation for arriving of claimed wastage. The case stands deferred for re-listing on 31.01.2019.			

Case No.:21/19/84-ALC3/2018	Party Name:PINNACLE CLOTHING CO	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
23 HQ File :01/84/050/00353/AM19/	RLA File :05/24/040/00461/AM19/	Lic.No/Date:0510408467 20.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for.			

RA concerned may take necessary action subject to compliance of other usual conditions.

24	Case No.: 23/19/84-ALC3/2018	Party Name:AMKO EXPORTS	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
	HQ File :01/84/050/00355/AM19/	RLA File :05/23/040/00366/AM19/	Lic.No/Date:0510408471 20.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

25	Case No.: 28/19/84-ALC3/2018	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
	HQ File :01/84/050/00360/AM19/	RLA File :30/24/040/00041/AM19/	Lic.No/Date:3010104507 20.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify norms for Sl. No. 4 and allowed 2% on the weight of export product and others are allowed as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

26	Case No.: 29/19/84-ALC3/2018	Party Name:GANGA ACROWOOLS LIMITED	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
	HQ File :01/84/050/00361/AM19/	RLA File :30/24/040/00038/AM19/	Lic.No/Date:3010104503 20.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

27	Case No.: 20/19/84-ALC3/2018	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
	HQ File :01/84/050/00352/AM19/	RLA File :02/24/040/00120/AM19/	Lic.No/Date:0210208813 22.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify norms for the above said Adv. Authorisation for fabric as applied and other net to net with 1% weight of export product. RA concerned may take necessary action subject to compliance of other usual conditions.				

28	Case No.: 8/19/84-ALC3/2018	Party Name: RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
	HQ File :01/84/050/00340/AM19/	RLA File :05/24/040/00466/AM19/	Lic.No/Date:0510408640 26.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

29	Case No.:10/19/84-ALC3/2018	Party Name:K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
	HQ File :01/84/050/00342/AM19/	RLA File :04/24/040/00181/AM19/	Lic.No/Date:0410164908 26.11.2018	Defer Date:31.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that case has been referred to DIPP for their comments. The committee decided to wait for the comments. The case stands deferred for re-listing on 31.01.2019.				

30	Case No.:11/19/84-ALC3/2018	Party Name: RADNIK EXPORTS	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
	HQ File :01/84/050/00343/AM19/	RLA File :05/24/040/00465/AM19/	Lic.No/Date:0510408638 26.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

31	Case No.:17/19/84-ALC3/2018	Party Name:RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
	HQ File :01/84/050/00349/AM19/	RLA File :05/24/040/00467/AM19/	Lic.No/Date:0510408639 26.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

32	Case No.:19/19/84-ALC3/2018	Party Name: RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
	HQ File :01/84/050/00351/AM19/	RLA File :05/24/040/00462/AM19/	Lic.No/Date:0510408641 26.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

33	Case No.:27/19/84-ALC3/2018	Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
	HQ File :01/84/050/00359/AM19/	RLA File :10/24/040/00071/AM19/	Lic.No/Date:1010060066 26.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

34	Case No.:13/19/84-ALC3/2018	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:19/84-ALC3/2018	Status: Approved
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		20.12.2018	
HQ File :01/84/050/00345/AM19/	RLA File :05/24/040/00469/AM19/	Lic.No/Date:0510408655 27.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:14/19/84-ALC3/2018	Party Name:MAYA EXPORTS CORPN	Meet No/Date:19/84- ALC3/2018 20.12.2018	Status: Approved
35	HQ File :01/84/050/00346/AM19/	RLA File :05/24/040/00463/AM19/	Lic.No/Date:0510408656 27.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:24/19/84-ALC3/2018	Party Name:MARUDHAR FASHIONS	Meet No/Date:19/84- ALC3/2018 20.12.2018	Status: Deferred
36	HQ File :01/84/050/00356/AM19/	RLA File :33/24/040/00012/AM19/	Lic.No/Date:3310030495 27.11.2018	Defer Date:31.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that weight of export product mentioned in meter, it should be mentioned in KG. Accordingly Committee decided to ask the firm to clarify the above. The case stands deferred for re-listing on 31.01.2019				

	Case No.:5/19/84-ALC3/2018	Party Name: COCO FIBRE TEX	Meet No/Date:19/84- ALC3/2018 20.12.2018	Status: Approved
37	HQ File :01/84/050/00337/AM19/	RLA File :10/24/040/00070/AM19/	Lic.No/Date:1010060068 28.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:15/19/84-ALC3/2018	Party Name:PINNACLE CLOTHING CO	Meet No/Date:19/84- ALC3/2018 20.12.2018	Status: Approved
38	HQ File :01/84/050/00347/AM19/	RLA File :05/24/040/00474/AM19/	Lic.No/Date:0510408672 28.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

	Case No.:16/19/84-ALC3/2018	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:19/84- ALC3/2018 20.12.2018	Status: Deferred
39	HQ File :01/84/050/00348/AM19/	RLA File :05/24/040/00475/AM19/	Lic.No/Date:0510408686 28.11.2018	Defer Date:31.01.2019

Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask for Sample, CAD and Sketch of the product. The case stands deferred for re-listing on 31.01.2019.

40	Case No.:14/19/84-ALC3/2018	Party Name: MAYA EXPORTS CORPN	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
	HQ File :01/84/050/00346/AM19/	RLA File :05/24/040/00463/AM19/	Lic.No/Date:0510408656 27.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

41	Case No.:3/19/84-ALC3/2018	Party Name:SAGAR BRUSH INDUSTRIES	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Approved
	HQ File :01/84/050/00335/AM19/	RLA File :35/24/040/00025/AM19/	Lic.No/Date:3510045448 29.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

42	Case No.:7/19/84-ALC3/2018	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:19/84-ALC3/2018 20.12.2018	Status: Deferred
	HQ File :01/84/050/00339/AM19/	RLA File :32/24/040/00044/AM19/	Lic.No/Date:3210078762 30.11.2018	Defer Date:31.01.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that case has been referred to DIPP for their comments. The committee decided to wait for the comments. The case stands deferred for re-listing on 31.01.2019.				

Minutes of manual cases considered by the Norms Committee -V
In Meeting No.19/84 AM-19 dated 20.12.2018 actually held on 16.01.2019

43.

Case No.264	M/s. Shankar Packaging Ltd.
NC Meeting No.19/AM19 dated 20.12.2018	F.No. 01/84/050/00153/AM19/DES-V
RA F.No. 34/24/040/00031/AM19	Adv. Authorisation No. 3410044180 dated 25.05.2018
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 26.10.2018 for revision of norms and case has been referred to DIPP for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 31.01.2019.	

44.

Case No.265	M/s. Shankar Packaging Ltd.
NC Meeting No.19/AM19 dated 20.12.2018	F.No. 01/84/050/00222/AM19/DES-V
RA F.No. 34/24/040/00071/AM19	Adv. Authorisation No. 3410044316 dated 10.07.2018
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 26.10.2018 for revision of norms and case has been referred to DIPP for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 31.01.2019.	

45.

Case No.266	M/s. Shankar Packaging Ltd.
NC Meeting No.19/AM19 dated 20.12.2018	F.No. 01/84/050/00235/AM19/DES-V
RA F.No. 34/24/040/00074/AM19	Adv. Authorisation No. 3410044317 dated 10.07.2018
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 26.10.2018 for revision of norms and case has been referred to DIPP for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 31.01.2019.	

46.

Case No.267	M/s. R & B Clothing Intenational Pvt. Ltd.
NC Meeting No.19/AM19 dated 20.12.2018	F.No. 01/84/050/00125/AM18/DES-V
RA F.No. 04/24/040/00078/AM18	Adv. Authorisation No. 0410163365 dated 21.07.2017
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask for PH alongwith sample and justification of the case. The case stands deferred for re-listing on 31.01.2019.	

47.

Case No 268	M/s Uviraj Global Pvt.Ltd.
NC M.No.19/84 AM-19 dt.20.12.2018	F.No.01/84/050/00209/AM18/DES-V
	Adv. Authorisation No:0610038706 dated 04.10.2017
Decision: Committee considered the case as per agenda along with other relevant papers and observed that justification of wastage given by the firm is not clear. Committee decided to ask the firm to appear before NC to explain their case. The case stands deferred for re-listing on 31.01.2019.	

48.

Case No.269	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.19/AM19 dated 20.12.2018	F.No. 01/84/171/00030/AM19/DES-V
Prior fixation of adhoc norms for export of Ladies Trouser made of 98% Cotton 2% Elastane (Spendex) Dyed Woven Fabric GSM 285 (Tolerance + or -10%) Style No. 102080) under special	

advance licence scheme under para 4.04(a) 1 FTP 2015-20.

Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 17.12.2018 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again.
GSM should match in import and export.

49

Case No.270	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.19/AM19 dated 20.12.2018	F.No. 01/84/171/00031/AM19/DES-V
Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1.	Girls Dress (Style No. 410354) made of 55% Linen 45% Rayon Woven Printed Fabric GSM 190 (Tolerance +Or -10%)
2.	Babies Garment (Dress) Style No. 410354 made of 55% Linen 45% Rayon Woven Printed Fabric GSM 190 (Tolerance +Or -10%)
3.	Girls Shorts (Style No. 412651) made of 55% Linen 45% Rayon Woven Printed Fabric GSM 190 (Tolerance +Or -10%)
4.	Babies Garment (Shorts) (Style No. 412651) made of 55% Linen 45% Rayon Woven Printed Fabric GSM 190 (Tolerance +Or -10%)
Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 15.12.2018 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	